

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.160 of 2012

(On behalf of Appellant)

(Arising out of Order-in-Original No.66/Commr./ST/Kol/2011-12 dated 30.01.2012
passed by Commissioner of Service Tax, Kolkata)

Commissioner of Service Tax, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Shriram EPC Limited

104/1A, Sarat Bose Road, Kolkata-700016

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorised Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76268/2023

DATE OF HEARING : 01 .08.2023

DATE OF DECISION : 01 .08.2023

Per K.Anpazhakan :

This is an appeal filed by the Revenue.

2. On perusal of record, we find that the Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Since the Respondent has filed SVLDRS Application in respect of the Department's Appeal and subsequent to issuance of the SVLDRS-4 in the instant case, the Appeal of the Revenue is disposed off.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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